

**LOK SABHA
UNSTARRED QUESTION NO. 232
TO BE ANSWERED ON 24th JUNE, 2019**

Complaints against IOCL Plant

232. SHRI HIBI EDEN:

पैट्रो लयम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has received any complaints or requests from the people residing near Puthuvypin Indian Oil Corporation Limited (IOCL) plant at Kochi, Kerala and if so, the details thereof;
- (b) whether the Government has conducted any study regarding the safety of the people residing near the said IOCL plant and if so, the details thereof;
- (c) whether any safety precaution is set for the emergency evacuation of the people, if needed; and
- (d) if so, the details thereof?

A N S W E R

पैट्रो लयम और प्राकृतिक गैस मंत्री

(धर्मेंद्र श्री प्रधान)

MINISTER OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

- (a) Indian Oil Corporation Limited (IOCL) has informed that the local protestors have been agitating against the project. Protestors have raised their complaint during meetings convened by Hon'ble Minister of Industries, Govt. of Kerala on 07.04.2017 and Hon'ble Chief Minister of Kerala on 11.05.2017. An Expert committee was constituted by Hon'ble Chief Minister, Kerala after the meeting on 21.06.2017 and the Committee submitted its recommendations in October, 2017.

Contd....2

Thereafter, efforts were made by the District Collector on 08.06.2018 to resume the works. However, the protestors raised the same complaints and didn't allow to resume work. A case was also filed in the National Green Tribunal (NGT), Southern Zone by locals alleging violation of CRZ norms. NGT dismissed the case in favour of IOCL on 22.12.2017.

(b) IOCL has informed that a Risk Analysis study was conducted and Disaster Management Plan (DMP) prepared through M/s Projects & Development India Ltd., a Govt. of India undertaking, for the following:

- (i) To identify vulnerable sections of the plant, which are likely to cause damage to the plant, operating staff and the surrounding communities in case of any accident due to proposed plant facilities.
- (ii) Assess overall damage potential of the hazardous events in relation to plant and environment.
- (iii) Assessment of total individual risk for activities in the plant.

(c) & (d) IOCL has informed that under Disaster Management Plan (DMP) of IOCL, safety precautions are set for emergency evacuation of the people, if needed. In the DMP, roles & responsibility have been assigned to the various response agencies viz., Police, Fire brigade, Medical services, Technical agencies, Rehabilitation agencies, Electricity Board, etc. As per the plan, Police Department has been assigned the role of evacuation of people on the advice from Site Controller/District Collector.
